

BEFORE THE SECURITIES APPELLATE TRIBUNAL
MUMBAI

DATE : 07.03.2019

**Misc. Application No. 363 of 2018
And
Appeal No. 295 of 2018**

Pacific Finstock Ltd.
902, Galav Chambers,
Near Sardar Patel Statue,
Sayajigunj,
Vadodara - 390 020.

..... Appellant

Versus

1. Securities and Exchange Board of India
SEBI Bhavan, Plot No. C-4A, G Block,
Bandra Kurla Complex, Bandra (East),
Mumbai - 400 051.

2. BSE Ltd.
Floor 25, P. J. Towers,
Dalal Street,
Mumbai - 400 001.

... Respondents

Ms. Rinku Valanju, Advocate with Ms. Hiral Shah, Advocate i/b R.
V. Legal for the Appellant.

Mr. Abhiraj Arora, Advocate with Mr. Vivek Shah, Advocate i/b ELP
for the Respondent No. 1.

Ms. Vidhi Jhavar, Advocate i/b The Law Point for the Respondent
No. 2.

CORAM : Justice Tarun Agarwala, Presiding Officer
Dr. C. K. G. Nair, Member

Per : Justice Tarun Agarwala, Presiding Officer (Oral)

1. Learned counsel for the respondent No. 1 has submitted that a final order dated February 13, 2019 has been passed by the Whole Time Member of Securities and Exchange Board of India. This fact has not been disputed by the learned counsel for the appellant.

2. In view of the aforesaid, the appeal has become infructuous and accordingly, the appeal as also Misc. Application is dismissed as infructuous.

Sd/-
Justice Tarun Agarwala
Presiding Officer

Sd/-
Dr. C. K. G. Nair
Member

07.03.2019
Prepared & Compared by
PTM